

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) to (c). The State Government have reported that some extremists have recently been arrested. Some documents have also been seized from the persons arrested. Investigation is in progress.

Explosion in Delhi

2000. SHRI D. N. PATODIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that explosions have been reported from many parts in the capital during the last two months including one at the Hauz Khas on the 11th July, 1970 ;

(b) whether this was believed to be the handiwork of the Naxalites who have created a strong-hold in the Delhi University Campus ; and

(c) if so, Government's reaction in this connection ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) According to information received from the Delhi Administration, an explosion took place at Hauz Khas on July 10, 1970. A case under Section 6 of the Explosives Act and Section 427 I. P. C. has been registered and investigation is in progress. No other instance of explosion has come to the notice of the Delhi Administration during the last two months.

(b) No Sir.

(c) Does not arise.

12.00 hrs,

RE : CALLING ATTENTION TO
MATTER OF URGENT PUBLIC
IMPORTANCE

(Procedure)

MR. SPEAKER : We now take up the

Call Attention Notice. Shrimati Tarkeshwari Sinha.

SHRIMATI TARKESHWARI SINHA (Barh) : Mr. Speaker, Sir, this is a very important matter. From the press reports we find that the Government's reply about this very matter in the Rajya Sabha yesterday was unsatisfactory and we feel that no useful propose is likely to be served by another reply of the same nature, of their indifferent and cavalier attitude, here. I have got a copy of the statement that one of the Ministers there will read out. It is the same statement that has been made in the Rajya Sabha. Therefore, we feel no useful purpose will be served by making this same statement here. I would request you to convert this Call Attention Notice into an adjournment motion. We have already given an adjournment motion. I hope, you will concede to this request.

श्री अटल बिहारी वाजपेयी (बलरामपुर) :

प्रश्न केवल सरकार का ध्यान दिलाने का अर्थ नहीं है अर्थ सदन इस मामले में सरकार की निन्दा करना चाहता है और सोवियत रूस ने जो कुछ किया है उसके बारे में देश की जनता की भावनाओं को व्यक्त करना चाहता है। ध्यान दिलाऊ नोटिस से यह पूरा नहीं हो सकता है। यह सरकार जब कार्टोग्राफिकल एग्जेशन समाप्त नहीं कर सकती है तो जब एग्जेशन होगा तब क्या करेगी...

डा० राम सुभग सिंह (बक्सर) : सरेंडर करेगी।

श्री अटल बिहारी वाजपेयी : हमारे नाम से जो कालिग एटेंशन मोशन है उसको आप एडजर्नमेंट मोशन में बदल दें। हमें आप सरकार की निन्दा करने का मौका दें। वैसे यह पार्टी का प्रश्न नहीं है, देश की सीमाओं का सवाल है और सीमाओं के सवाल को लेकर हमें आप सरकार की निन्दा करने का मौका दें। यह बहुत आवश्यक है।

SHRI NATH PAI (Rajapur) : Mr. Speaker, Sir, I would like to plead with you

[Shri Nath Pai]

I have given a Call Attention Notice and also an adjournment motion and my name appears in the list of those Members who have come in the ballot on the Call Attention Notice. None-the-less, I want to plead with you strongly on this very important matter.

Sir, it is not a question of mere eliciting some information from the Government. We are deeply concerned about it because it is a question of the territorial integrity of India. We know the invasions of India are beginning with cartographical invasions. When we warned this Government about their lackadaisical attitude towards China showing large chunks of our territory as Chinese, the Government tried to pooh-pooh the matter. We know how we were rewarded by this negligence and indifference.

Once again, it is happening with a friendly country. In spite of our so-called impotent protests saying that long chunks of our territory are being shown as Chinese territory, the Soviet Union tells us that that is a technical matter. The Encyclopaedia is not an ordinary magazine. The Encyclopaedia is prepared by the best minds of the country. I hope, it applies to the Soviet Union also—the best scholars in geography, the best scholars in political knowledge and so on.

Under Rule 56, every requirement is satisfied by us. The matter is of an urgent public importance and is a specific matter. I want to convince you. How much is the failure of the Government of India? Here is a foreign power which publishes such a map. How is the Government of India responsible? I want to tell you. The Government of India is responsible. The Government of India does not bring this serious lapse on the part of a major power to their notice. The Government of India does not take the matter seriously. It does not lodge a strong protest; it does not warn the Soviet Union that this has been happening again and again. It is this failure of the Government of India for which we would like to have an opportunity to censure the Government.

Look at the map that has been published in the Encyclopaedia. This has happened to other countries. This has happened to Britain; this has happened to the United States. They also are taking the attitude

that they can do what they like, that India is likely to lap it up and that India will not have the necessary courage to lodge a protest. Under the circumstances, it will not serve any purpose if I or Mrs. Tarkeshwari Sinha and those who have come in the ballot call the attention of the Minister and the Minister makes a statement which I have already read it and which is of no use.

And unless you give us an opportunity to ensure this Government for acquiescing—I charge the Government with (a) dereliction of duty, (b) deliberate neglect of the legitimate interests of the country and (c) acquiescing in the aggression of this country. The Government is acquiescing in this sort of thing. Sir, no self-respecting country will allow a friendly country to get away with this kind of thing. Sir, I will make my major speech when you allow the adjournment motion. I have driven home the point, Sir. Had it not been for the failure of the Government of India, it is unlikely that the Soviet Union would have proceeded with the latest volume showing nearly 50,000 sq. kilometres of Indian territory as belonging to China. The Soviet Union, it seems, is trying to placate China at the cost of India because basically the territory shown is precisely what the Chinese have been claiming and surely the Russian scholars know what our territory is and what the Chinese claims are. In the light of this may I very humbly plead with you to give us the permission to move the adjournment motion.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): The calling attention notice has been admitted and I am prepared to answer that... (Interruptions).

SHRI ATAL BIHARI VAJPAYEE: This is the same reply which was given in the other House.

MR SPEAKER: Please let me listen to him.

AN HON. MEMBER: We do not want to see him in the House.

SHRI RABI RAY (Puri): He must resign. स्वयं प्रस्ताव को आप मान लें। यह राष्ट्र हित का सबाल है।

SHRI SWARAN SINGH : Sir, there is no point in shouting. Here is a calling attention notice which I am prepared to answer. (*Interruptions*).

MR. SPEAKER : Let me listen to him please. (*Interruptions*).

श्री रबी राय : हम नहीं सुनेंगे ।

श्री हुकम चन्द्र कछराय (उज्जैन) : हम सुनना नहीं चाहते हैं इन से ।

श्री भटल बिहारी बाजपेयी : मेरा व्यवस्था का प्रश्न है । हम इस बात पर जोर दे रहे हैं कि घाप काम रोकने प्रस्ताव स्वीकार करें । इसके बारे में निर्णय करना, न करना घापका काम है । इस में बिदेश मंत्री कहां से आते हैं ? क्या उनसे पूछ कर आप स्थगन प्रस्ताव स्वीकार करेंगे ?

SHRI RANGA (Srikakulam) : Where does he come, Sir ?

SHRI SWARAN SINGH : This is not a metter for adjournment motion.

MR. SPEAKER : This is a calling attention before me. The gentlemen in whose names the calling attention motion has been admitted, viz, Shrimati Tarkeshwari Sinha and Shri Vajpayee, met me when I was about to come to the House, a few minutes earlier. They said this should be converted into some other motion. The motion could be decided later on. This is what you discussed wish me. So far, there is no adjournment motion before me. (*Interruptions*).

SHRI NATH PAI : We have given you an adjournment motion.

SHRI S. K. TAPURIAH (Pali) : After seeing this reply which has appeared in the newspapers ..

MR. SPEAKER : Kindly sit down.

SHRI S. K. TAPURIAH : Kindly bear with me, Sir, for a minute.

MR. SPEAKER : Please sit down.

This motion is there. As far as the

understanding or talks we had goes. the motion which his to come is not yet decided. This was given to me by Mr. Vajpayee and Shrimati Tarkeshwariji.

SHRI NATH PAI : We have also. given an adjournment motion

MR. SPEAKER : So far as the shape of the motion is concerned, this could be postponed and that could be discussed later on.

But there is no regular Adjournment or any other motion except this which has been printed ..(*Interrup tion*). The understanding given to me was this.

SHRI S. K. TAPURIAH : Notices have been filed it ; I sent it to your office.

SHRI NATH PAI : I beg to submit, Sir, that your information is not correct... (*Interruption* .

SHRI S. K. TAPURIAH : We have filed notice. You can check up. (*interruption*).

SHRI KANWAR I AL GUPTA (Delhi Sadar) : On a point of order ..

श्री रबी राय : अध्यक्ष महोदय श्री नाथ पाई ने जो एडजानमेंट मोशन दिया है, उसका क्या हुआ ?

SHRIMATI TARKESHWARI SINHA : Since Calling Attention was there concerning the same subject, we came and requested you that it may be discussed as an Adjournment Motion in place of the Calling Attention Motion. We only requested that this should be taken up in the form of an Adjournment Motion, and not Calling Attention Motion. That is what we came and discussed with you.

श्री भटल बिहारी बाजपेयी : अध्यक्ष महोदय, आपने मेरा हवाला दिया है, इसलिए मैं एक बात स्पष्ट कर दूँ । हमने आप से यह निवेदन किया था कि आप इस ध्यान-दिलाऊ नोटिस को काम-रोको प्रस्ताव में बदल दें । उसके बाद जो बातचीत हुई, उसको मैं उद्धृत करना चाहता । लेकिन जब हमने यह जवाब देखा...

अध्यक्ष महोदय : जवाब तो पहले ही आ चुका था। (व्यवधान)

श्री अटल बिहारी वाजपेयी : पहले नहीं, अब देखा है। इस पुराने घिसे-पिटे जवाब ने सारी स्थिति बदल दी है। मेरा निवेदन है कि आप स्थगन-प्रस्ताव के बारे में विचार करें।

SHRIMATI TARKESHWARI SINHA : This is an insult to the honour of the nation.

SHRI SWARAN SINGH : A Call Attention notice has been admitted and it is but down for being answered. The Members whose names are there can ask for clarification.

SOME HON. MEMBERS : No.

SHRI RABI RAY : He should be censured. (Interruptions).

SHRI SWARAN SINGH : This sort of shouting won't help matters. (Interruptions).

श्री हुकम चन्द कछवाय : सरकार त्यागपत्र दे दें। यह सरकार देश को बेच नहीं सकती है। उसने देश की जनता को धोखा दिया है। यह सरकार फेल हो गई है।

SHRIMATI SUCHETA KRIPALANI (Gonda) : You are insulting the House. This is an insult to India. This is an insult to the honour of India.

SHRIMATI TARKESHWARI SINHA : You are adding insult to injury.

SHRI S. K. TAPURIAH : It is not correct to say that no formal notice for Adjournment Motion was given. (Interruption).

MR. SPEAKER : If you go on shouting there is no result.

SHRI SAMAR GUHA (Contai) : Sir, I rise on a point of order...

SHRIMATI SUCHETA KRIPALANI : You laughed for 14 years. (Interruption). You are hugging the people who are selling

the country. (Interruption). It is not a laughing matter. You should feel ashamed of yourself.

SHRI SWARAN SINGH : I have not laughed. So far as the Government is concerned, it is not a fit case for Adjournment Motion. (Interruption). You are going on shouting. You can go on shouting. (Interruption).

श्री हुकम चन्द कछवाय : बैठ जाओ। बैठ जाओ। अध्यक्ष महोदय, इनसे कहिये कि वह माफी मांगें।

MR. SPEAKER : Order, order. If all the Members are shouting, then I cannot make out anything.

SHRI S. K. TAPURIAH : I think it is incorrect when you say that no formal notice of adjournment motion has been given. You can ask your Secretariat : in the morning, we gave notices of adjournment motions...

MR. SPEAKER : The hon. Member has not followed what I said. Let him kindly sit down. I shall try to explain it...

SHRI S. K. TAPURIAH : Formal notices are there.

MR. SPEAKER : After I had discussions...

SHRI RANGA : We are not a party to those discussions. We are not aware of what those discussions were. Because you have had some discussions in your Chamber, therefore, is our adjournment motion which is there going to be thrown away? What is this?

MR. SPEAKER : Let not the hon. Member get excited. I have not admitted the adjournment motion, but I have admitted the calling-attention-notice. The hon. Member knows it. (Interruptions).

DR. RAM SUBHAG SINGH : It was very kind of you to have accepted it, but yesterday, the reply that was given in the Rajya Sabha has totally changed the situation, because in the reply given there it has simply been said that it was a technical

matter. If it is a technical matter, then that settles the thing.

For, it is the technical people who delineate the boundary. If these technical people have published it, then it is a great insult to India. Who is to change it? His protest is not going to change it. This is a fit case for an adjournment motion, and I request you to accept it. (*Interruptions*).

MR SPEAKER : May I request hon. Members not to shout? Because of this shouting, the Reporters are not able to take down anybody. If one Member speaks at a time, then they are able to write it. Because of this shouting, there are a lot of difficulties for the Reporters.

SHRI MORARJI DESAI (Surat) : I should like to put the proposition in a very short manner. This is a matter which concerns not only the integrity of the country but also its sovereignty and its honour. If in a country which has called itself friendly to us, large chunks of our territory are going to be shown as belonging to China which again is an enemy country, then naturally we consider you, as the custodian of this Parliament which is the supreme body of the nation, to come to our protection; if you are not going to permit us to say what we have to say to censure Government, then where are we going to say it? If you are going to stand on technicalities, then it would be the most dangerous thing for Parliament, and it will be a negation of democracy.

SHRI S. K. TAPURIAH : They are trying to sell our country using the word 'technicality.'

SHRI MORARJI DESAI : Why is it said that no adjournment motion was given? Here are Members who say that they had given adjournment motions at ten o'clock, even if it be that earlier they had not come. That did change the whole aspect, and so, you ought to convert it into an adjournment motion. I have no doubt about this matter.

MR. SPEAKER : If hon. Members would keep a little silent for a short time, I shall explain the whole position. They had asked for the calling-attention notice yesterday. So, the calling-attention notice was al-

ready there. At ten o'clock today, some adjournment motions came; but the calling-attention notice was there; therefore, it was no use considering the adjournment motion ...

SHRI S. K. TAPURIAH : Why?

MR. SPEAKER : That is the practice that when we have a calling-attention notice, we do not take up an adjournment motion.

SHRI S. K. TAPURIAH : Under what rule? (*Interruptions*.)

MR. SPEAKER : If hon. Members do not want to listen and they are going to hoot down everybody from every quarter and they are not going to listen even to the Chair, then there will be no end to it.

SHRI NATH PAI : May I rise to a point of order on what you have said? It is very important for healthy precedents.

SHRI SWARAN SINGH : How can there be a point of order on what you rule?

SHRI NATH PAI : I refer to rule 60(1). It says :

"... after the questions and before the list of business is entered upon call the member concerned" ..

the member who has given notice of an adjournment motion. Because there is an adjournment motion - you have been pleased to say that the adjournment motion was received by you in time - this should be the procedure that should be followed.

MR. SPEAKER : No, no. Kindly do not interrupt me when I am explaining the position. When that adjournment motion came, the calling-attention notice was already there. So I did not accept it. That is number one.

SHRI NATH PAI : Will you reconsider it?

MR. SPEAKER : I did not accept the adjournment motion.

SHRI MANUBHAI PATEL (Dabhoi) :

The situation has changed since the reply given by the Minister in the Rajya Sabha yesterday.

MR. SPEAKER : I am not concerned with that. A few minutes before I was to come to the House, Shrimati Tarkeshwari Sinha and Shri Vajpayee met me. Was there anybody else also?

SHRI ATAL BIHARI VAJPAYEE : Shri Tapuria also.

We requested you to admit the adjournment motion.

MR. SPEAKER : Yes. They requested that the adjournment motion should be admitted. I said there is already a calling-attention notice and I have already decided not to accept the adjournment motion because the calling attention notice is there.

SHRI NATH PAI : Thereafter, what did they say? Did they accept it? Did they agree? We must know. Even if they agreed, I do not agree. What was their reply?

SHRI H. N. MUKERJEE (Calcutta—North-East) : Are we to listen to this running conversation between one member and you? We have no sense of proportion.

SHRI NATH PAI : We should have a sense of propriety.

MR. SPEAKER : When this was not accepted, since the calling-attention notice was there, Shri Vajpayee said—'If you do not take it up, we shall discuss it in some other form and about the motion we can decide later on.'

SHRI ATAL BIHARI VAJPAYEE : *rose*—यह सत्य है।

MR. SPEAKER : Because two or three more members were also there clubbed in that notice, I could not give my decision. What is wrong about it?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मुझे आप व्यक्तिगत स्पष्टीकरण का मौका दीजिये।

श्री समर गुहा : प्वाइंट ऑफ़ ऑर्डर...

MR. SPEAKER : I quite realise Shri Samar Guha's impatience. But let me first settle with the members whose names are there in the motion.

SHRI SAMAR GUHA : It is a point of order.

MR. SPEAKER : Even then. It seems there is some sort of spring between Shri Guha and the Chair. When I sit, he gets up immediately and when I get up, he sits.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह बात ठीक है कि स्थगन प्रस्ताव देने के बाद हम आप से मिले और हमने आप से आग्रह किया कि आप ध्यान-आकर्षण सूचना न लें और हमें सरकार की निन्दा करने का अवसर दें। आपने इस में कठिनाइयाँ बताईं। तब यह सुझाव दिया गया कि हम ऐसा कोई मोशन लाना चाहेंगे जिसमें सरकार की निन्दा की जा सके। उस मोशन का रूप क्या होगा इसके बारे में फैसला नहीं हुआ था जैसा आपने कहा। आप इस बात को स्वीकार करेंगे कि कल जब हमने काल अटेंशन मोशन दिया था तब स्थिति अलग थी। विदेश मंत्री ने राज्य सभा में जो उत्तर दिया उसके बाद स्थिति बदल गई और हमारे काल अटेंशन के जवाब में जो उत्तर दिया गया है उसके कारण एक असाधारण परिस्थिति पैदा हो गई है। जब आपने स्वीकार कर लिया कि सरकार की निन्दा का कोई मोशन आप स्वीकार करने पर विचार करेंगे...

MR. SPEAKER : Not yet. He just gave the suggestion.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह बड़ा मुश्किल है। तो अगर आपने नहीं माना तो हम इस बात पर जोर दे रहे हैं कि हमारा ऐडजर्नमेंट मोशन अभी लिया जाय।

SHRI SAMAR GUHA : The issue involved is so serious that it amounts to Russian abetment of the cartographic aggression on our territory by China. It involves the question of our national dignity and sovereignty. In our country and abroad this impression is going round that the Government of India has become a satellite of Soviet Russia. I request you to give an opportunity to this Government to disabuse that impression in this country and abroad.

श्री प्रकाश वीर शास्त्री (हापड़) : अध्यक्ष महोदय, आप हमें भी सुन लीजिए। क्योंकि हम प्वाइंट ऑफ ऑर्डर नहीं कहते या शोर नहीं मचाते तो हमें अपनी बात कहने का मौका ही आप नहीं देते। या, तो आप यह कहें कि हमें अपनी बात प्वाइंट ऑफ ऑर्डर से ही कहनी है चाहे प्वाइंट ऑफ ऑर्डर का गलत इस्तेमाल ही क्यों न करें तो हम भी वह शब्द बोल सकते हैं। हम तो जब आप खड़े होते हैं तो बैठ जाते हैं...

अध्यक्ष महोदय : प्वाइंट ऑफ ऑर्डर तो मुझे पहले सुनना पड़ता है।

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, मुझे तो इतना ही कहना है, आपने एक बात कही चूँकि आपने कालिग अटेंशन मंज़ूर कर लिया था इस लिए ऐडजर्नमेंट मोशन का सवाल नहीं पंदा होता है लेकिन कालिग अटेंशन हम लोगों ने कल सुबह दिया था और जो समाचारपत्रों में खबर आई थी उसके आधार पर दिया था कि रशियन एन्साइक्लोपीडिया के अन्दर हिन्दुस्तान का कुछ हिस्सा...**(व्यवधान)** ...आप मुझे एक्सप्लेन नहीं करने देंगे ? मुझे आप बोलने नहीं देंगे तो कैसे होगा ? तो यह खबर आई थी कि कुछ हिस्सा चाइना का दिखाया गया है, उसके आधार पर हमने दिया। कल राज्य सभा में जब विदेश मन्त्री ने यह कहा कि हमने प्रोटेस्ट नोट आज तक लिख कर के नहीं भेजा...

SHRI SWARAN SINGH : I never said that.

SHRI SAMAR GUHA : You have failed to defend the honour of the country.

श्री कंवर लाल गुप्त : उस समय स्थिति बहुत ज्यादा गंभीर हो गई और हम लोगों ने सोचा कि अब यह सरकार की निन्दा का सवाल है। आप को याद होगा कि चाइना के बारे में भी इसी तरह कभी प्रोटेस्ट नोट नहीं भेजा गया कि अक्सर चाइनी हमारा हिस्सा है और चाइना ने यह सवाल उठाया कि आज तक हिन्दुस्तान गवर्नमेंट ने अक्सर चाइनी के बारे में कभी लिख कर हमारे पास नहीं भेजा। आज वही चीज इस संबंध में भी हो रही है...**(व्यवधान)**

SHRI SWARAN SINGH : A wrong statement has been made. I never said that. **(Interruptions)**

MR. SPEAKER : He says he never said it.

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय, इससे पहले भी कई बार इस प्रकार के प्रसंग इस संसद में आए हैं जब इस प्रकार की आवाज उठी है कि हमारी विदेश नीति, हमारी रक्षा नीति और हमारी घरेलू नीति रूस से प्रभावित होती चली जा रही है। आज फिर यह रूसी मानचित्र का प्रश्न है। इस प्रकार के गलत मानचित्र रूस से प्रकाशित होने का दुष्परिणाम भारत पहले भी भुगत चुका है कोलम्बो प्रस्तावों के समय में। कोलम्बो प्रस्तावों में अक्सर चाइनी की जो रेखा खींची गई उससे पहले भी एक गलत नक्शा रूस से प्रकाशित हुआ था जिसके आधार पर रेखा खींची गई। मेरा कहना यह है कि जब इस आमत पर सरदार हुकम सिंह बैठे हुए थे जिस पर आज आप बैठे हैं तो उन्होंने एक सर्वसम्मत प्रस्ताव संसद से पारित कराया था कि देश की एक इंच भूमि भी अगर कहीं बाहर जायगी तो खून

[श्री प्रकाशवीर शास्त्री]

की आखीरी बूंद तक यह देश संघर्ष करेगा। आज यह प्रस्ताव विद्यमान है और उस प्रस्ताव के विद्यमान होते हुए रूस ने एक इम प्रकार का मानचित्र फिर छापा है जिसमें देश की हजारों वर्गमील घरती चीन को दिखाई गई है। इस प्रकार के महत्वपूर्ण प्रश्न पर भी आप स्थगन प्रस्ताव की अनुमति न दें मैं समझता हूँ कि यह उचित नहीं है। इसलिए मेरा अनुरोध है कि स्थगन प्रस्ताव की अनुमति दी जाय।

SHRI H. N. MUKERJEE : I find it rather difficult to take part in this free for all which you seem to have permitted, but I would like just to draw the attention of the House to what I said a little while ago, namely a sense of proportion which we should not lose. Only yesterday I saw in the papers a report to the effect that the U.I.S.S. has brought out a publication where Jammu and Kashmir were shown as outside the boundaries of India. I am not going to make a song and dance about it, because even though it might be a cartographic aggression or whatever you may call it, I do wish this House to stand on its own dignity and I do not want this House to carry on in this fashion. So, I beseech you—
(Interruptions)

SEVERAL HON. MEMBERS *rose*—

MR. SPEAKER : Order, order.

SHRI H. N. MUKERJEE : I did not get up all this time when all the hullabaloo was going on. I know the motivation behind it. (Interruption)

SEVERAL HON. MEMBERS : *rose*—

SHRI SHASHI RANJAN (Pupri) : I take serious objection to this word "motivation".

MR. SPEAKER : Order, order. Please sit down, all of you.

SHRI H. N. MUKERJEE : I know very well, in Parliament, when you want to censure the Government is there not motivation ? That is censuring the Government ; a motive. (Interruption)

SHRI NAMBIAR : Why should he be shouted down ? He should not be shouted down. He must have his say.

SHRI H. N. MUKERJEE : In purely Parliamentary terms, if my friends had literacy about them, they would have known that the motivation of the Opposition, generally speaking, is to attack the Government on any issue, national or international, and they will take all the elements in the Opposition and they are welcome to take even a footling little matter and make it a big issue. They are welcome to do it. (Interruption). They cannot shout me down. They are welcome to do it. But the point is, they must proceed in a fashion which is in line with the dignity and the decency of this House. (Interruption).

AN HON. MEMBER : What about the dignity of the nation ? (Interruption)

MR. SPEAKER : Please sit down. I request you to listen to all the views. It is very unfair if you shout down some Members and not listen to them.

SHRI NAMBIAR (Tiruchirappalli) : You pointed out yesterday that I was interrupting. I told you that whenever some Members speak, those Members who do not like them shout them down. This is the order of the day in this House. Yesterday it happened. Therefore, everyone should be listened to. (Interruption) This is not proper.

SHRI J. B. KRIPALANI (Guna) : May I submit that the question of motivation arises if the facts are not given ; if the facts are true, then the question of motivation does not arise.

SHRI S. M. BANERJEE : *rose*—
(Interruption)

MR. SPEAKER : Mr. Banerjee, please sit down. Let us not waste time.

श्री रवि राय : अध्यक्ष महोदय, मैं बाजपेयी जी के प्रस्ताव को समर्थन देता हूँ... (व्यवधान)... मैं आपको याद दिलाना चाहता हूँ कि हम लोगों ने मणिपुर और एनसाइक्लोपीडिया के बारे में परसों प्रस्ताव दिया था और

म्राज जब वाजपेयी साहब और नाथपाई साहब आपसे मिले तो उन्होंने आपसे अनुरोध किया कि इस को स्थगन प्रस्ताव में परिणित कर दिया जाय। यह अनुरोध उन्होंने इसलिये किया था कि कल राज्य सभा में विदेश मंत्री ने जो जवाब दिया था, उस पृष्ठभूमि में वह जवाब बहुत असन्तोषजनक था।

मैं हीरेन बाबू से भी अनुरोध करना चाहता हूँ—हम लोग यू०एस०ए०, यू०के०, सोवियत यूनियन, इन तीनों देशों की जिन्होंने हमारे देश के भिन्न-भिन्न इलाकों को दूसरे राष्ट्रों से जोड़ दिया है, निन्दा करते हैं। इसलिये इस पृष्ठ-भूमि में मैं समझता हूँ हीरेन बाबू भी सहमत होंगे...

श्री अटल बिहारी वाजपेयी : मगर हीरेन बाबू सोवियत रशिया की निन्दा करने के लिये तैयार नहीं हैं।

श्री रवि राय : अध्यक्ष महोदय, राष्ट्रीयता का तकाजा है कि हीरेन बाबू भी सोवियत यूनियन की निन्दा करें। मैं कहना चाहता हूँ—इस दल में राष्ट्रीयता की कमी है। इस सदन में जब पं० जवाहर लाल नेहरू प्रधान मंत्री थे, उनका एक वाक्य आपको याद दिलाना चाहता हूँ। पं० नेहरू ने अक्साई चीन को पथरीली और जंगली कहा था और हमने उस समय उनकी निन्दा भी की थी। उसी परम्परा के ये लोग हैं, इनमें राष्ट्रीयता की कमी है। इसलिये जिस तरह से इन्होंने कहा है हम उसकी घोर निन्दा करते हैं और आपसे अनुरोध करते हैं कि आपको स्थगन प्रस्ताव मान लेना चाहिये।

SHRI H. N. MUKERJEE : My name has been drawn in. I want to make it clear that this House is at liberty to criticise any Government if it happens to be at fault, but my point is, proportion, propriety and a sense of decency are not to be given the go-by. If we want to find out the facts with regard to this matter, we have to wait and hear what the Government has to say about

it. (*Interruptions*). The House has not got it. Mr. Vajpayee might have got advance intimation, but we have not got it. I do not know what the Government has to say. I want to know their point of view. (*Interruptions*)

SHRI RANGA : The House knows what we want to be done and you also know what we would like you to do to help us, but you seem to be not yet ready to accede to our request, our appeal which has been made by so many of us and also by Mr. Morarji Desai. I should like you to take into consideration the emotions and feelings we have expressed. We are not satisfied with this calling attention. We would have been satisfied yesterday, but it did not come up here yesterday. It came up in the other House. This House and the country are in the fortunate position of knowing what the Government had had to say and had actually said yesterday through what has appeared in the papers apart from the proceedings in the other House. In the light of all these things, we feel that no useful purpose would be served by a mere repetition of what has been said there and the various questions that may be put for elucidation. No further elucidation is needed in that manner. My hon. friend, Hiren Babu, wanted somehow or other, to use his parliamentary skill to make us feel that we do not have all the information we would like to have. We have got all the information. We have got the admission from the Minister himself that it was true that in the Encyclopaedia they made those mistakes, that it was brought to the notice of Government as long ago as last March and that they made some representations and some talks had taken place. In the other House, it appeared that they were not satisfied with the way in which this Government had moved, but the Government was satisfied with what all they could do. My hon. friend opposite had gone to the extent of advising Members of the other House and through them the country that we should not disturb the happy honeymooning they have been having with Soviet Russia by pressing this matter much too much. In the light of all these things, one would have expected the government, if they had any consideration for the chair, just as you have been expecting us to show that consideration to you, if they are not satisfied with the stand that they have taken, to have

[Shri Ranga]

come forward to stand up in this arena, before this House and before you, and explain the position. After all, they are always sure of their own majority, thanks to the support of my hon. friends, the cohorts just behind my hon. friend, Shri Hiren Mukerjee, and others. This is what we have to say in condemnation of the failure of this Government that during all these years, particularly during these recent months, they did not stand up for this country in the manner we expected that the government should have stood for the interests, for the honour, for the integrity and for the sovereignty of this country and then given their answer so that the country can decide for itself and when the proper time comes, when the people have an opportunity, they would be able to give their decision, even if we cannot dismiss this Ministry here in this House itself.

Now, why should you stand in the way? You say you are bound by these rules. Excuse me, I do not agree with you. But we have got to accept your decision, whatever you say. We hope you will not take a wrong decision. It is within your rights to make exception when exceptional circumstances face you and face the country. That is the plea placed before you on our behalf by Shri Morarji De-sai. In addition to this, there was a rule that was quoted by Shri Nath Pai. Although you have admitted this Calling Attention Notice which has been given notice and it is tabled here, before it actually comes before the House you are expected to take notice of these things, you are bound by the rules to take notice of the adjournment motion that we have given notice of, whatever might have been the talks that you might have had with our friends in your chamber, when you came to know that we are particular about this adjournment motion and that we are not so particular about the calling attention notice. But now if by any chance you feel bound to stand by your own earlier impressions and you are not prepared to be persuaded by all that we have said during this more than half an hour, I can only feel sorry for myself and this House, because we are at your mercy.

But, at the same time, something more is there. If this government have got any self-respect, any strength of mind, any strength of character, they should be prepared to say: yes, we are prepared to

accept this adjournment motion... (Interruptions) Then, let them come forward and say so. Let the External Affairs Minister come and say what he has got to say in defence of his Ministry. After all, this gentleman, Shri Swaran Singh has come into this Ministry only just now. So many eggs have already been laid and he is expected to hatch them, the poor man. But, then, why should he get into a temper? I have never seen him before to get into this kind of a temper in this manner. He has behaved, not like Shri Swaran Singh; he has behaved as the representative of the dummy government, according to me. Therefore, I expect them to accept this adjournment motion and relieve you from your unpleasant duty and help us also. If they are not prepared to do it, I do not wish to be a party to this kind of inanity. It has become insane today. Therefore, I would like to make an appeal to those friends who have given notice of the calling attention not to agree to move the calling attention notice at all but to protest against this move and walk out of this House. (Interruptions)

SHRI SWARAN SINGH: Since my name has been mentioned, I would like to say a word. (Interruptions)

SHRI M. L. SONDHI (New Delhi): Sir, on a point of order. My point of order is that high level talks between the Soviet Union and the Government of India are continuous. There have been high level meetings. The Minister participated in the high level meetings. He has taken an oath of office and as a Member of Parliament to protect the territorial integrity of India. Did he in his talks with the Russian representatives make this point at his personal level; otherwise, he has lost title to participate in this House and he should be unanimously asked by the House to leave his office immediately. It is his personal responsibility as a Member of Parliament. He has not upheld the territorial integrity of this country. He has betrayed this country and did not uphold the oath of office... (Interruption).

SHRI SWARAN SINGH: If the House will bear with me.. (Interruption).

SHRI M. L. SONDHI: How can we bear with you when you have betrayed

the country at the high level talks.....
(*Interruption*) ?

श्री स० मो० बनर्जी (कानपुर) ; अध्यक्ष महोदय. एडजर्नमेंट मोशन और कालिग अटेंशन के बारे में यहां पर कहा गया, आप एडजर्नमेंट मोशन से एग्री करें, उसमें मुझे कोई शिकायत नहीं है।... (व्यवधान)... देशभक्ति किसी की मोनोपली नहीं है इसलिए मैं आपसे निवेदन करना चाहता हूँ... (व्यवधान)... कालिग अटेंशन से आपने एग्री किया है लेकिन इससे पहले भी आपको ख्याल होगा मैंने, प्रो० समर गुह जी ने श्री दूसरे लोगों ने एडजर्नमेंट मोशन दिया था रेप्यूजी प्राब्लम्स के ऊपर तो आपने कहा कि इसके ऊपर मैं डिस्कशन दूंगा। मैं निवेदन करूंगा कि कालिग अटेंशन नोटिस पर स्टेटमेंट होने के बाद यह आपका डिस्क्रिप्शन है और आप डिस्कशन दे सकते हैं। लेकिन आपके जरिए मैं एक बात कहना चाहता हूँ कि यह फीलिंग फैलाने की कोशिश की जा रही है... (व्यवधान)... मैं यह कहना चाहता हूँ कि जहां तक देश का सवाल है... (व्यवधान)... वह चाहे अमरीका हो, रूस हो, पाकिस्तान हो या चीन हो, हम उसके खिलाफ हैं।... (व्यवधान)... इसलिए मैं कहना चाहता हूँ कि जो अमरीका की दलाली करते हैं... (व्यवधान)... स्टेटमेंट के बाद अगर डिस्कशन करना चाहते हैं तो डिस्कशन हो सकता है... (व्यवधान)... उस मैप को चाहे वेस्ट जर्मनी ने छापा हो, रूस ने छापा हो, अमरीका ने छापा हो या चीन ने छापा हो, हम चाहते हैं कि इस सदन में उसपर पूरी तरह से डिस्कशन हो।

श्री शिव चन्द्र भ्वा (मधुबनी) : अध्यक्ष महोदय, मैं एक मिनट में अपना प्वाइंट आफ ऑर्डर समाप्त कर दूंगा।

कल इस विषय पर आपके पास कालिग अटेंशन नोटिस आया था और उस पर आप फैसला करने वाले थे। इस बीच आपके पास

कुछ लोग पहुंच गये और उनके आने से आपका फैसला जल्दी हो गया या तो आप मैं कहूँ कि दबाव में आ गये, प्रेशराइज्ड हो गये और आप ने कालिग अटेंशन नोटिस ऐडमिट कर लिया... (Interruptions)

SHRI S. K. TAPURIAH : Will you admit it under pressure, Sir ?

श्री शिव चन्द्र भ्वा : बैठ जाओ, बैठ जाओ। (व्यवधान) तुम चुप हो जाओ।

SHRI S. K. TAPURIAH : I will not allow this. He must behave ; he must know how to speak. Otherwise, I will not allow him to speak. (Interruptions).

MR. SPEAKER : Order, please.

श्री शिव चन्द्र भ्वा : मैं बतला रहा था कि फिर आपने कालिग अटेंशन नोटिस ऐडमिट कर लिया। तब उसके बाद आज सुबह उस पर एडजर्नमेंट मोशन आया जिसको कि आपने अभी कह दिया कि उसे रिजेक्ट कर दिया है। तो मैं जानना चाहता हूँ कि क्या आप यहीं सिलसिला यहां पर चलाना चाहते हैं और क्या मैं यह समझूँ कि यहां पर कालिग अटेंशन नोटिस किसी भी विषय पर महज होहल्ला और शोरशराबा करके आ सकता है क्योंकि प्रेशराइज्ड होकर जल्दी फैसला आपने कर लिया और उस मोशन को ऐडमिट कर लिया... (व्यवधान)

अध्यक्ष महोदय : विल्कुल गलत बात है। माननीय सदस्य बैठ जायें।

श्री शिव चन्द्र भ्वा : मैं खत्म ही कर रहा हूँ। अब इस कालिग अटेंशन नोटिस पर बहस चलाइये लेकिन मैं यह कहने पर मजबूर हूँ कि इस तरह से अगर प्रेशराइज्ड होकर आप फैसला करते हैं और ऐडमिट करते हैं तो फिर हम लोग भी उसी तरह से शोर शराबा करने और प्रेशराइज्ड करने का रास्ता अपनायेंगे।

SHRI SEZHIAN (Kumbakonam) : Sir, I support the demand for a fuller discussion. I do not agree with Mr. Ranga when he said that you are helpless in the matter. I invite your kind attention to Rules 58(v) which says :

"the motion shall not revive discussion on a matter which has been discussed in the same session ;"

This matter has not been discussed. The Call Attention Notice has not been taken up. So, there is no question of reviving a discussion on the same matter. Whether it is an adjournment motion or a fuller discussion, the Chair is fully competent to allow it. We are not concerned whether it is Soviet Union or any other country. Any misrepresentation or encroachment on our borders is a very serious matter. The Members are also agreeable that they are not going to press for the Call Attention Notice if a fuller discussion is allowed. I hope, the hon. Members sitting on the other side will also agree that there should be fuller discussion on this serious matter. So, Sir, you can allow a fuller discussion as per the Rules.

SHRI KARNI SINGH (Bikaner) : Sir, we feel very strongly about the way India's territories are being bartered away by this Government. They sit complacently even though their Russian friends publish these terrible maps. You will remember, in 1962, when Indo-China war took place, this House stood up and passed a resolution stating that not an inch of Indian territory will be bartered away. Today, I can't understand what has happened to the non-alignment policy that this Government is trying to follow. They appear to be tied to the apron-strings of the Russians. We are quite neutral. Any country that goes against the interests of India is a country we will fight with. We are not prepared to sit here and see the Government bartering away our country and our honour. I, therefore, very strongly support the demand made by the hon. Members for an adjournment motion.

MR. SPEAKER : I have heard all the views. So far as the technical side or the procedural side of it is concerned, I explained it to you. As suggested by some hon. friends, I do not very much take a very rigid attitude.

I assure you about it. Sometimes ques-

tions of national interest are such that we have to ignore many things. (*Interruptions*) But one thing I would request you. (*Interruptions*). After all this is a forum for exchange of views. Should we not listen to each other ? The same thing can be said in a little peaceful attitude. You have not heard the other side. All of you said—one man from every Party—everything you wanted to say.

SHRI M. L. SONDHI : Which side ?

MR. SPEAKER : All sides of the House.

SHRI M. L. SONDHI : There are only two sides, Sir.

SHRI RANJEET SINGH (Khalilabad) : Are there two sides, Sir, in this matter ?

MR. SPEAKER : We must hear the other side.

SHRI ATAL BIHARI VAJPAYEE : You admit our adjournment motion and we will hear the other side.

MR. SPEAKER : So far the adjournment motion is concerned, I reject it because of the calling attention motion. When you came and you asked me that...(*Interruptions*)

SOME HON. MEMBERS : Shame, shame.

At this stage some hon. Members left the House.

MR. SPEAKER : Order please. You want to go for lunch now ?

SHRI SEZHIAN : I did not follow what you said. Are you pleased to allow a fuller discussion or not ?

MR. SPEAKER : I do not mind a discussion on this subject. I am prepared to allow a full discussion on this subject, but I cannot accept what I have already rejected.

The House stands adjourned for lunch till 2 P.M.

12.58 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after lunch at four minutes past Fourteen of the Clock.

[Mr. Deputy-Speaker in the Chair]

RE-CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE—(Contd.)

SHRI ATAL BIHARI VAJPAYEE :
rose—

SHRI SHIVA CHANDRA JHA : Sir, I rise on a point of order.

SHRIMATI TARKESHWARI SINHA : Sir, may I submit that before the House adjourned for lunch, the entire Opposition parties, except the Communist party and a few others, walked out of the House, protesting against not allowing us to raise this discussion ?

We again stick to that request of ours, and we must be allowed to raise the discussion.....

MR. DEPUTY-SPEAKER : That was over.

SHRIMATI TARKESHWARI SINHA : While the Speaker was on his legs and he was informing the House that he was not in a position to accept the adjournment motion, he did say that his mind was not so closed about this matter. He did admit that it was the concern of the country and this Parliament. Therefore, I think that the whole issue has been kept open by the Speaker. We would like to request you to permit the discussion. Ultimately, the ruling will be yours. The Speaker not having admitted the adjournment motion, we would request you to accept it. We have already given a notice under rule 184 of a motion to discuss this matter. We would like through this motion to express our concern and regret. I would like to submit before you the reason why I am saying so. I have got with me here some information which is quite revealing and which really puts the entire responsibility on the Soviet Union.

MR. DEPUTY-SPEAKER : Let her not go into the details of the question now.

SHRIMATI TARKESHWARI SINHA : I am not going into the details. The most serious point that we would like to take upon this issue is this. According to the morning papers, the hon. Minister had said in the other House that it was a technical matter, and that the Soviet Government have said that it is a technical matter. I would not like to read the answer which he gave there, because this has not yet been taken up in the House. But he has again reiterated that the Soviet Government says that it is a technical matter. I would like to refute it. The Soviet Government have never accepted that it is a technical matter. But the information has been kept concealed from the House. Actually, the hon. Minister replied to this question on the 29th July in this House on the same subject. The hon. Minister admits that information about this matter, that is, about the Soviet connivance on this matter was conveyed to the Government of India by our Embassy in the month of June. But when answering in July, he did not convey this information to the House or to the country. I would like to read out a very pertinent sentence. The statement is of the Chief Editor of *Encyclopaedia*, Mr. A. M. Prokhorov. Please bear with me for a minute. My point will be proved by this. A paragraph of the foreword which has been written by this editor reads thus :

"The current, third edition of the Great Soviet Encyclopaedia is published in conformance with the decree of the Central Committee of the Communist Party of the Soviet Union and the Council of Ministers of the Union of Soviet Socialist Republics..."

What come, thereafter further clarifies the point that I am making.

He further says :

"...the scientific programme of the encyclopaedia was defined by the decree of the Central Committee of the Communist party of the Soviet Union."

MR. DEPUTY-SPEAKER : What is her submission ?

SHRIMATI TARKESHWARI SINHA

My submission is that we have tabled a motion that this matter be allowed to be discussed in the House under rule 184. I would request you to allow the discussion to take place and fix the time for it.

SHRI S. M. BANERJEE : I rise on a point of order...

SHRI DHIRESWAR KALITA (Gauhati) : What is on the agenda now ?

SHRIMATI TARKESHWARI SINHA :

The agenda is this. This is the item on the Order Paper.

MR. DEPUTY-SPEAKER :

Hon Members may please help me. Let them listen to me for just half a minute. Shrimati Tarkeshwari Sinha says that she has submitted a notice under rule 184. I have not seen that. When she had tabled it, I do not know. Let her give me the opportunity to see it. How can I give my decision now ?

SHRIMATI TARKESHWARI SINHA :

I submit that we are still on item 2 of the Order Paper. This is the item before the House now. We are still on item 2 of the agenda.

The Speaker had said that he had ruled out the adjournment motion. He also said at the same time that he could not remain unconcerned about this matter, because it was a matter of concern to the House and to the country. So, he has left the scope of this issue to be kept open. Therefore

AN HON. MEMBER : But they walked out.

SHRIMATI TARKESHWARI SINHA :

We walked out, but that does not mean that we had surrendered our right to be in the House and to raise matters concerning this item. We are not calling attention of the Minister to this now and we would request you to allow a discussion to take place under rule 184.

MR. DEPUTY-SPEAKER : I would seek a clarification from the hon. lady member. The Speaker had ruled out her plea for admission of an adjournment motion before the lunch hour. I do not know, the records are there ; but the impression I have

is that he had also said that this matter deserved consideration. That consideration should be a cool and calm one in his Chamber. I request her to meet the Speaker in his Chamber and discuss this matter again thoroughly. *Ad hoc*, off the cuff, on the spot decision on an important matter like this is difficult. I cannot take a decision because her new notice under rule 184 has not even been seen by me.

SHRI S. M. BANERJEE : On a point of order. I agree there should be a discussion—I do not disagree. But let it not be sent to the Chamber because there will be more confusion.

This morning when Shrimati Tarkeshwari Sinha referred to the calling attention notice, she made a submission, which was supported by other members also, for converting it into an adjournment motion. I would like to have your ruling as to what would happen to the calling attention.

I can give instances. Suppose attention of the Minister is not called to the matter listed in the order paper and he did not answer, suppose there is much trouble in the House and some members walk out, as happened today, suppose all the members whose names are there on a calling attention motion—in today's motion there are four besides Shrimati Tarkeshwari Sinha—had fallen sick and did not attend Parliament, the usual practice is to lay the statement in answer on the Table. I can give instances. Previously when Shri M. A. Ayyangar was in the Chair, he used to admit one calling attention on the last day for oral answer and on three or four other calling attention notices on various subjects the replies used to be laid on the Table. Should we take it that the statement in answer to today's calling attention has been laid on the Table ?

SOME HON. MEMBERS : No.

SHRI S. M. BANERJEE : It is a question of procedure. I want to make it clear that I am not against discussion. But this particular matter is on today's order paper. What will appear in tomorrow's bulletin about this ? This is a matter which will be helpful for the future also, because some members may come, some may not. In that case, what will happen to the calling attention motion that has been tabled ? As I said,

there are instances when calling attention motions have been answered, without attention being called, as the replies were laid on the Table. I can quote several.

SHRIMATI TARKESHWARI SINHA : I have not called attention. But the matter is still open. The wording is :

"I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon."

When I do not call his attention, how can he make a statement unilaterally ? This sentence makes it very clear.

SHRI CHANDRA JEET YADAV (Azamgarh) : But she has called attention now.

SHRIMATI TARKESHWARI SINHA : No. I am only reminding that item 2 is still alive on the agenda.

MR. DEPUTY-SPEAKER : Unless his attention is called, there is no obligation on the Minister to make a statement.

SHRI KANWAR LAL GUPTA : He cannot be a self-starter.

SHRI S. M. BANERJEE : She is not calling attention. What about others ?

SHRI SEZHIYAN : What Shrimati Tarkeshwari Sinha has said is procedurally correct. As per the Rules of Procedure, "A member may with the previous permission of the Chair call the attention of a Minister to any matter of urgent public importance,..." "Without his attention being called, the statement cannot be made by the Minister under rule 197. I am not going into the details. In the morning we had a prolonged discussion on this.

I also bow to the decision of the Chair. I want to make it clear that I did not join the walk out as it was against the decision of the Chair. The Speaker himself has conceded that this matter requires a fuller discussion. Therefore, Mr. Vajpayee and others can discuss with him what form the discussion should take because they say they already had a discussion with him. Till then I would request you to hold up the Calling

Attention motion. All the Members may or may not call the attention of the Minister, but even if one Member whose name is there calls his attention, it is enough. I would suggest you hold it in abeyance and allow the House to have a regular discussion under rule 193 or in some other form.

MR. DEPUTY SPEAKER : I think when this item came up, the Speaker asked the Members in whose names the notice stood to call the attention of the Minister, and I think that they themselves said that they did not want to call his attention. The matter is over.

SHRI ATAL BIHARI VAJPAYEE : What about the discussion ?

SHRI S. M. BANERJEE : We wanted to draw the attention of the Speaker when the House was adjourned to a very important issue. We have received messages and telegrams from various places that people are being arrested under the draconian Preventive Detention Ordinance promulgated by Charan Singh and Co.

SHRI SHEO NARAIN (Basti) : You are in his company, you are one of his colleagues.

SHRI S. M. BANERJEE : I want to withdraw my share.

I made a definite statement yesterday that this is in the knowledge of this Government. I wanted the Home Minister to clarify the position that the Union Government has no hand in it.

MR DEPUTY-SPEAKER : He should conclude.

SHRI S. M. BANERJEE : Kindly hear me. We are going to be arrested in two or three days. The question is that this Ordinance has been promulgated for curbing Naxalites. The PSP, SSP and other parties are engaged in various movements. So, I would only request you to ask the Minister to make a statement so that we may know whether the Centre has any hand in it. We definitely think that Mr. Charan Singh with his minority Government cannot function unless he is backed by this Government.

श्री कंबर लाल गुप्त : आपने समाचार-पत्रों में पढ़ा होगा कि दिल्ली में वित्त मन्त्री के घर के सामने दिल्ली कारपोरेशन की स्टैंडिंग कमेटी के चेयरमैन श्री केदार नाथ साहनी 72 घण्टे की भूख हड़ताल पर बैठे हैं और दिल्ली में कल लगभग दस हजार जन संघ के कार्यकर्त्ता सुबह से लै कर शाम तक घरना दंगे उनका कहना यह है कि दिल्ली कारपोरेशन के साथ सेंट्रल गवर्नमेंट स्टेप मदरली ट्रीटमेंट कर रही है। दिल्ली कारपोरेशन का चार करोड़ रुपया सेंट्रल गवर्नमेंट को देना है लेकिन वह दे नहीं रही है इसलिए कि वहां जन संघ मंजोरिटी में है। चूंकि कारपोरेशन के इलैक्शन मजदूक आ रहे हैं इसलिए जनसंघ को बदनाम करने के लिए जान बूझ कर केन्द्रीय सरकार डिले कर रही है। जो उनका हक है, वह उनको नहीं दिया जा रहा है। इनके विरोध में वे धनधान कर रहे हैं। मैं मांग करता हूँ कि मंत्री महोदय इस सम्बन्ध में एक बयान दे।

श्री जनेश्वर मिश्र (फूलपुर) : उपाध्यक्ष महोदय, एक तो हम लोगों के साथ अन्याय हुआ है। इस सदन की जो नियमावली है, उसके नियम 380 के मुताबिक आपकी कुर्सी को घघिकार है कि हम जो कुछ भी कहें उसको आप कार्यवाही से निकाल दें। लेकिन उसमें यह भी लिखा है कि कोई ऐसा शब्द कहा गया हो जो गदा हो। आप उसको पूरा पढ़ें। उत्तर प्रदेश में या बिहार में जो हलचल मची है और वहां के राज्यपाल, ता बिहार के मुख्य मंत्री, जो बार-बार जनता को घमकी दे रहे हैं, कल हम यहां पर उसके विरुद्ध बोल रहे थे और हम लोगों ने सदन से बहिर्गमन किया।... (व्यवधान) हमारा मकसद यह है कि आप स्पीकर साहब तक यह बात पहुंचा दें कि हमारा इस कार्यवाही से विरोध है।

आज हिन्दुस्तान की प्रधान मंत्री ने छलबार में एक खबर छपवाई है। उसमें यह

है कि संयुक्त सोशलिस्ट पार्टी संसदीय जनतंत्र में यकीन नहीं करती है। मैं उस पार्टी का सदस्य हूँ। वह इस सदन में बैठी नहीं है। एक परदेशी नक्शे में हिन्दुस्तान की घरती गलत बताई गई है। उसको लेकर यहां पर बड़ी गर्मी थी। विरोधी दल के सब सदस्य बहिर्गमन कर गये। लेकिन मुझे दुख है कि हिन्दुस्तान की राष्ट्रीय शर्म की सरकार की प्रधान मंत्री यहां पर मौजूद नहीं रहीं। मैं जानता हूँ कि जिस दिन हिन्दुस्तान की घरती किसी विदेश के कब्जे में जायेगी, उस दिन भी यह नहीं रहेंगी। (व्यवधान) आज यह संयुक्त सोशलिस्ट पार्टी को संसदीय जनतंत्र समझायेंगी। (व्यवधान)

उपाध्यक्ष महोदय : आर्डर आर्डर।

श्री जनेश्वर मिश्र : उपाध्यक्ष महोदय, यह वाकई हमारे लिए गुस्से का सवाल है। जब हम अपनी कांस्टीट्यूएन्सी में जायें, तो उस सूबे का मुख्य मंत्री बार-बार कहे कि ये लोग कानून तोड़ने वाले हैं और प्रधान मंत्री का नाम लिया जाये। (व्यवधान) उपाध्यक्ष महोदय, आप इनको धुप कराइये। (व्यवधान)

SHRI RANDHIR SINGH (Rohtak) : What is this happening, Sir ? We are not going to hear all these abuses here. (Interruption)

श्री जनेश्वर मिश्र : *#

MR. DEPUTY-SPEAKER : Nothing will be recorded. (Interruptions) I have said that nothing is recorded. (Interruptions). Mr. Misra, if you insist on obstructing the proceedings of the House. I will have to name you. (Interruptions)

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, मैं एक व्यवस्था का प्रश्न उठाना चाहता हूँ। (व्यवधान) श्री मिश्र आप की अनुमति से बोले थे। यदि उनके भाषण में

कोई शब्द आपत्तिजनक था, तो उस पर विरोध प्रकट किया जा सकता था और उनसे कहा जा सकता था कि वह उस शब्द को वापस लें। अगर वह उस शब्द को वापस न लेते तो आप केवल उम शब्द को कार्यवाही से निकाल सकते थे, लेकिन आप का यह कहना कि उनका सारा भाषण ही यहाँ न लिखा जाये और हमारे कांग्रेस के माननीय सदस्यों का यह कहना कि—(व्यवधान) उपाध्यक्ष महोदय, मैं नहीं चाहता इस सदन में असंसदीय भाषा का प्रयोग किया जाय। लेकिन अगर असंसदीय भाषा का प्रयोग किया जाता है तो उसका उत्तर यह नहीं है कि उस मेम्बर की ज़बान काट लेनी चाहिए या उस मेम्बर को सदन में से उठा कर फेंक देना चाहिए। अगर श्री मिश्र ने कोई आपत्तिजनक बात कही है तो कांग्रेस के सदस्य...

श्री रणधीर सिंह : हम बर्दाश्त नहीं करेंगे...

श्री अटल बिहारी वाजपेयी : हम उनका समर्थन नहीं कर रहे हैं। मगर आप का यह कहना कि ज़बान काट लेगे, हम इस लिए आप को भी निन्दा करेंगे।

MR. DEPUTY-SPEAKER : It is true that at the beginning I had permitted Shri Misra to make his submission. But when I told him that he should stop because he was going beyond and saying certain things which should not be said, he did not stop. At that time he was speaking without my permission and he made certain remarks that annoyed the Members of the House.

SHRI RANDHIR SINGH : He made some very humiliating and objectionable remarks.

MR. DEPUTY-SPEAKER : I have said that that portion of his speech which he made without my permission will not go on record.

श्री रणधीर सिंह : उन्हें बर्नाग दी जानी चाहिए...

श्री जनेश्वर मिश्र : प्रधान मन्त्री को बर्नाग दी जानी चाहिए...(व्यवधान)...

MR. DEPUTY-SPEAKER : If members speak without the permission of the Chair, nothing will be recorded. If you all kindly sit down and get up one by one, I am prepared to listen.

SHRI N. K. P. SALVE (Be'ul) : My point of order is that the hon. Member was making very vehement criticism of the Prime Minister.

MR. DEPUTY-SPEAKER : That is not on record and now you are trying to raise it.

SHRI N. K. P. SALVE : To the extent it was a political criticism we have nothing to say.

MR. DEPUTY-SPEAKER : When there is nothing on record you are making things worse by referring to them.

SHRI N. K. P. SALVE : When a violation of the rules of procedure was involved, you asked him to resume his seat. But he would not listen and he would not abide by your ruling. The language which he was using personally against the Prime Minister, particularly the one word which he used, was not only unparliamentary but highly abusive and derogatory to the House and to the entire womenhood. Therefore, I move that the member may be suspended for a period of seven days.

MR. DEPUTY-SPEAKER : I take no recognition of anything said about those things which have not been recorded.

SHRI RANDHIR SINGH : He must be warned. Give him an oral warning. You cannot encourage him.

SHRI SHEO NARAIN : No ; nothing is on record.

श्री धर्म प्रकाश त्यागी (मुरादाबाद) : उपाध्यक्ष महोदय, अभी हमारी पार्टी के श्री विजय कुमार जी मल्होत्रा विदेशों से घूम कर आए हैं उन्होंने यह रहस्योद्घाटन किया है कि

[श्री श्रीम प्रकाश त्यागी]

विदेशों में पाकिस्तान की ओर से इस प्रकार का प्रचार हो रहा है कि भारतवर्ष में मुसलमानों का कत्ले आम हो रहा है और उसके समर्थन में हमारे प्राइम मिनिस्टर और होम मिनिस्टर के वक्तव्यों के अंश दिये गये हैं। हमारे दूतावास की ओर से उन का कोई जवाब नहीं दिया जाता है। तो मैं यह कहना चाहता हूँ कि सरकार इस पर प्रकाश डाले कि क्या उन्होंने अपने दूतावास को मना कर दिया है कि वह जवाब न दें। अपनी ओर से इस प्रकार के गलत पाकिस्तान के प्रोपेगंडे का जवाब दिया जाना चाहिए।

SHRI MANUBHAI PATEL : I do not want to discuss whatever is not on the record but while this discussion was going on, the hon. Member, Shri Randhir Singh made certain remark against Shri Janeshwar Misra which is highly objectionable as far as the proceedings of the House are concerned... (Interruptions).

MR. DEPUTY-SPEAKER : In all the confusion it is difficult to say who said what, but if any such remark was made by Shri Randhir Singh, that should not go on record.

SHRI BAL RAJ MADHOK (South Delhi) : Sir, just now we had very unseemly and unbecoming moments in the House. Certain things were said which, I wish, were not said. But they are not on record and therefore, are not a part of the proceedings. But my submission to the whole House, through you, is that we have our differences with the Prime Minister—we criticise her very bitterly and she criticizes us bitterly : that is a political game—but, at the same time, even by insinuation or indirectly anything which might reflect on the personal character we would not like to be said. I have myself used the term 'political immorality' and I think, it is perfectly parliamentary because we believe that her conduct during the Presidential election was politically immoral. But that is a different thing. My submission is that it should be an appeal from you—and I also appeal—that anything which reflects on the personal character should not be said.

श्री राम सेवक यादव (बाराबंकी) : प्रोलिटिकल इम्मोरैलिटी को आप हिन्दी में क्या कहेंगे ? वह हिन्दी में कह दिया गया इतना ही फर्क था।

MR. DEPUTY-SPEAKER : I fully reciprocate the sentiments of Shri Bal Raj Madhok and, I think, the whole House should agree to this. Whatever be our political differences, we should not say anything personal against the character of anyone.

श्री जनेश्वर मिश्र : हम ने कुछ भी परसनल नहीं कहा, यह हम को किस गुनाह की सजा दी जा रही है ?

SHRI R. D. BHANDARE (Bombay Central) : On a point of order, Sir. If the Speaker or the Deputy-Speaker or the Chairman in his wisdom orders that nothing should go on record, can any Member in that event, because it is not going on record, use any abusive or filthy language that he likes and could it be tolerated by this House ? It cannot be tolerated, the Speaker will be within his rights to name the person concerned or any hon. Member of this House will be within his rights to move that the Member be named. What would be your ruling in that event ?

MR. DEPUTY-SPEAKER : The first point that Shri Bhandare raised is that even if things do not go on record, can any Member use any filthy language ? My own feeling is that he should not. But I have no mechanical means from here to check the Member...

SHRI R. D. BHANDARE : You have ; there are the Rules. The motion has been moved that the Member be named.

MR. DEPUTY SPEAKER : If I have some mechanical means by which I can choke the voice of the Member before he can use that kind of language, I can do that.

SHRI R. D. BHANDARE : I am not talking of mechanical means. You follow

the Rules. I am simply referring to the Rules. Even if nothing goes on record, if a Member uses any filthy language, what is the remedy that this House can adopt. The remedy is that any Member can get up and move that the Member be named. Mr. Randhir Singh has moved the motion.

SHRI RANDHIR SINGH : I have moved it and I again move it.

MR. DEPUTY-SPEAKER : I have to consider this matter a little more carefully, moving a motion that the Member be suspended.

SHRI RANDHIR SINGH : That the Member be named.

MR. DEPUTY-SPEAKER : That may indirectly mean taking recognition of what he has said. I do not want even that.

SHRI R. D. BHANDARE : I am not talking of any record. This matter must be thrashed out completely and permanently.

MR. DEPUTY SPEAKER : Will you kindly listen to me ? If a Member continues in obstructing the proceedings of the House, either by using filthy language of anything, it is within the power of the Chair and the House to take whatever action is possible against him. But if you want to raise a limited question that it should be discussed ..

SHRI R. D. BHANDARE : No discussion. The motion has already been moved that the Member be named.

MR. DEPUTY-SPEAKER : Nothing has gone on record. The House should reciprocate the sentiments expressed by Mr. Bal Raj Madhok. From now on, let us take a lesson that we should avoid saying anything that is personally against anybody. Let the matter end there.

श्री रणधीर सिंह : डिप्टी स्पीकर साहब, मैं कोई शो करने के लिए यह बात नहीं कह रहा हूँ, जितने भी अपोजीशन के लीडर्स यहाँ हैं मैं उन सब की इज्जत करता हूँ, यह मैं कोई जज़बाती बात नहीं कह रहा हूँ, लेकिन मुझे

तकलीफ हुई जब हमारे देश की प्रधान मन्त्री जी के लिए जो हमारी पार्टी की लीडर हैं और इस हाउस की भी लीडर हैं, इस तरह से कहा जाय। आज की बात से एक ऐसा प्रेसिडेन्स बन गया है कि लोग पत्थर और हथियार भी इस्तेमाल करेंगे, उनको पता लगा गया है कि किस तरह से ह्यूमिलियेट किया जाता है, आज एक भाई ने किया, कल दूसरे और तीसरे भाई भी उसी रास्ते को इस्तेमाल करेंगे। मैं पूछना चाहता हूँ कि आप के पास इसके लिये क्या इलाज है ? इसके लिये आप कोई प्रोसीजर इस्तेमाल करें ताकि आगे ऐसी चीज न चल सके।

SHRI S. N. MISRA (Kannauj) : As per the orders of the Chair, nothing has gone on record. But we have heard what he has said. It may be outside the record. If the Member apologizes for what he has said, the whole chapter may be closed. (Interruptions).

SHRI SHEO NARAIN : When there is nothing on record, you can do nothing. They also use filthy language. They should close the chapter. I support Mr. Madhok. The Prime Minister is the Prime Minister of the whole country. We will honour her. We will not allow anybody to use filthy language against her. But have control on yourself.

श्री शशि भूषण (खारगोन) : उपाध्यक्ष महोदय, एक माननीय सदस्य ने जो कुछ कहा उसको आपने एक्सपन्ज कर दिया, उस पर मुझे कोई एतराज नहीं है, इस पर अब कोई प्रश्न नहीं उठता, लेकिन एक बात जरूर है कि हमारे देश में, हमारी संस्कृति में, हम महिलाओं की इज्जत करते हैं, यहाँ इस सदन में और भी महिलायें हैं, अपोजीशन में भी बहनें हैं और हमारे साथ भी हैं। आज तक कभी भी इस हाउस में इस ढंग की बात नहीं हुई। जैसा अभी श्री बलराज मधोक जी ने रेफरेंस दिया है, मैं चाहता हूँ कि हमारे विरोधी भी आहन्दा के लिये इस बात का ख्याल रखें कि इस ढंग की

[श्री शशि भूषण]

गली न बकें, वरना सब की माँ बहनें हैं अगर इस ढंग से शुरू हो गया तो इस से सदन की प्रजातंत्रीय परम्परा...(ध्यवधान)...खत्म हो जायेगी।

SHRI S. KUNDU (Balasore): After what Mr. Madhok has said, is there any necessity for this, Sir?

श्री राम सेवक यादव: आज श्रीरतों के झलम्बरदा वे लोग हो रहे हैं, जिन्होंने स्वयं 6 अप्रैल को महिला मेम्बर को चांटा मारा था...(ध्यवधान)...

SHRI BAL RAJ MADHOK: My hon. friend. Mr. Shashi Bhushan, used the term 'Gali Bakna'. That is also equally bad. I request him that he should also not use that language.

MR. DEPUTY-SPEAKER: Kindly withdraw it.

SHRI SHASHI BHUSHAN: I withdraw it.

14.47. hrs.

RE. PREFACE TO THE FOURTH FIVE YEAR PLAN

श्री शिवचन्द्र भा (मधुवनी): उपाध्यक्ष महोदय, आइटम 3 पर मैं प्वाइन्ट ऑफ आर्डर रेज करना चाहता हूँ, जिस के द्वारा प्रधान मन्त्री चौथी पंचवर्षीय योजना का प्रीफेस सदन के पटल पर रख रही हैं। उपाध्यक्ष महोदय, यह बहुत मिसलीडिंग है। चौथी पंचवर्षीय योजना पिछले सत्र में पेश की गई थी, उसका नाम था—“चौथी पंचवर्षीय योजना, 1969-1974” जिस पर शायद अगले सप्ताह या कुछ दिनों के बाद बहस होने जा रही है और जिस मोशन को अभी प्रधान मन्त्री की तरफ से पेश भी किया गया है—

“That the Fourth Five Year Plan

1969-74 laid on the Table of the House be discussed.”

इस का नाम है, उपाध्यक्ष महोदय, Fourth Five Year Plan 1969-74.

मैं जानना चाहता हूँ कि जो मन्त्री इस को पेश कर रहे हैं, वह भूमिका किस प्लान की है? क्या यह उस प्लान की है जो पिछले सत्र में यहां पर रखा गया या उसके पहले जो शायद 1966 में फोर्थ फाइव ईयर प्लान रखा गया था, उसकी भूमिका है—यह बात बड़ी कम्प्यूजिंग है।

दूसरा प्वाइन्ट-इस भूमिका में क्या कोई ऐसी नई बात है जो फोर्थ फाइव ईयर प्लान की पालिसी में नहीं है। यदि नई बातें हैं तो इससे साफ हो जाता है कि फोर्थ फाइव ईयर प्लान कम्पलीट नहीं है। और जो पिछले सत्र में हमारे सामने रखा गया वह इनकम्पलीट रखा गया और सदन को कहा गया कि पूरी योजना तैयार हो गई है। दूसरे शब्दों में कहा जाये तो पिछले सत्र में इस सदन को गुमराह किया गया। जिन्होंने इस योजना को रखा उन्होंने गुमराह किया कि हम पूरी योजना रख रहे हैं और अब प्रीफेस के जरिए से कहा जाता है कि उसकी जो बाकी बातें हैं वह रखी जाती हैं। यदि यह कहा जाता कि इसमें कोई नयी बात नहीं है तो बात समझ में आ सकती थी। तो मैं जानना चाहता हूँ कि अब हमारे सामने प्रीफेस को रखने की क्या खास वजह है? उपाध्यक्ष महोदय, क्या कमी आपने ऐप देखा है कि किताब का पब्लिकेशन तो पहले हो गया हो और उसके बाद में उसकी भूमिका प्रकाशित हुई हो—वह भूमिका चाहे दो लाइन की हो या पांच लाइन की हो? इन सब बातों से साफ हो जाता है कि फोर्थ प्लान के साथ में इनकी होलहाटेड सिम्पैथी नहीं है। उसको कार्यान्वित करने की बात तो अलग है। इनका होलहाटेड कोआपरेशन नहीं है। इसलिये मेरा कहना है